- (b) if so, the details thereof; and
- (c) the remedial steps taken by Government to check rampant violation of provisions of the Competition Commission Act, 2002 by NSE?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) to (c) An information, alleging abuse of dominant position by National Stock Exchange has been received by the Competition Commission of India (CCI). It is a quasi-judicial body and no time frame for its final order can be given by the Government.

Disparities in salaries of top management and lower staff of companies

†1142. SHRI RAM JETHMALANI:

SHRI RAMCHANDRA PRASAD SINGH:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether it is a fact that the salaries of top management of country's big corporates are utmost the same as those of their counterparts in western countries;
 - (b) if not, the details thereof;
- (c) whether it is also a fact that the salaries of B, C and D grade staff members of these corporates are not at par with those of their counterparts in the western countries; and
 - (d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) to (d) The Companies Act, 1956 does not provide for submission of such a data by Indian Corporate to the MCA. Hence such information cannot be provided.

Changes in disclosure norms

- 1143. SHRI PRAKASH JAVADEKAR: Will the Minister of CORPORATE AFFAIRS be pleased to state:
- (a) whether Government has recently made changes to the disclosure norms of firms in their annual reports;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) to (c) Amendment to Schedule VI has been hosted in the website for companies to file Balance Sheet and Profit and Loss Account in the format in which financial disclosures are made.

[†]Original notice of the question was received in Hindi.